

ITEM NO.1501
(For judgment)

Court 1 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).10425/2010

ESTEEM PROPERTIES PVT.LTD.

Appellant(s)

VERSUS

CHETAN KAMBLE & ORS.

Respondent(s)

([HEARD BY: HON. THE CHIEF JUSTICE, HON. A.S. BOPANNA AND HON. HIMA KOHLI, JJ.])

WITH

C.A. No. 10764/2010 (IX)

Date : 28-02-2022 These appeals were called on for judgment today.

For Appellant(s)

Mr. Mahesh Agarwal, Adv.
Mr. Mohammed Himayatullah, Adv.
Ms. Rutuja Patil, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

Mr. Anshuman Srivastava, AOR
Mr. Shubham Agarwal, Adv.
Mr. Arpit Rawat, Adv.

For Respondent(s)

Mr. Tapesh Kumar Singh, AOR
Mr. Rudreshwar Singh, Adv.
Mr. Aditya Pratap Singh, Adv.
Mr. Aditya Narayan Das, Adv.

Mr. Anshuman Srivastava, AOR

Mr. Sachin Patil, AOR

Mr. Mahesh Agarwal, Adv.
Mr. Mohammed Himayatullah, Adv.
Ms. Rutuja Patil, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

Hon'ble the Chief Justice of India pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice A.S. Bopanna and Hon'ble Ms. Justice Hima Kohli.

For the reasons stated in the signed non-reportable judgment, which is placed on the file, the appeals are allowed with costs. Pending applications, if any, are also disposed of accordingly.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)